

(b) The measures taken to curtail losses during transmission, and distribution in order to make the State Electricity Boards commercially viable are:

- (i) Metering of 11 kV feeders and consumer metering; (ii) Energy accounting and auditing;
- (iii) Strengthening the provisions, relating to theft of power in Electricity Act, 2003;
- (iv) Implementation of the Accelerated Power Development and Reforms Programme (APDRP) for upgradation and strengthening of sub-transmission and distribution system and providing incentive for reducing cash losses by SEBs/Utilities;
- (v) Establishment of regulatory mechanism at central as well as state level;
- (vi) Loan assistance by Power Finance Corporation (PFC) and Rural Electrification Corporation (REC);
- (vii) IT initiatives like consumer billing and customer care; and
- (viii) Introduction of High Voltage Distribution System (HVDS).

(c) The Electricity Act, 2003 provides a legal framework for making theft of electricity a cognizable offence. Under Section 135 of the Electricity Act, 2003, whoever dishonestly taps lines or cables or service wires, tampers, damages or destroys meters etc., shall be punishable with imprisonment for a term, which may extend to three years or with fine or with both. Under Accelerated Power Development and Reforms Programme (APDRP) incentive is being provided to State Governments/ Power Utilities for reducing cash losses, a significant portion of which on account of theft of power.

#### **T & D Losses**

†41. SHRI RAM JETHMALANI:  
DR. MURLI MANOHAR JOSHI:

Will the Minister of POWER be pleased to state:

(a) whether it is a fact that Government have earmarked an amount of Rs. 1400 crores for tackling losses during distribution and transmission of power in various States of the country;

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†Original notice of the Question was received in Hindi.

(b) if not, the fact in this regard;

(c) the amount allocated to each State of the country for above purpose and the time frame fixed for spending the said amount; and

(d) the extent of distribution and transmission loss in supply of power in each State at present and what will be the extent of this loss in each State after above expenditure and completion of the project?

THE MINISTER OF POWER (SHRI P.M. SAYEED): (a) and (b) The Government has allocated Rs. 3500 crores for Accelerated Power Development and Reforms Programme (APDRP) as Additional Central Assistance for the year 2004-05.

(c) Since the year 2002-03 the Government has sanctioned projects amounting to Rs. 17619.07 crores under APDRP out of which APDRP component is Rs. 10096.11 crores. A statement showing the details of the amount sanctioned to the States under APDRP is at Statement-I (See below). The Detailed Project reports for assistance under APDRP envisage that projects sanctioned under APDRP may be completed within 24 months.

(d) Details of Transmission and Distribution losses of various States during the years 2000-01, 2001-02 and 2002-03 are given in Statement II (See below). As report by Central Electricity Authority the T & D losses during the year 2002-03 were 32.54%. Implementation of APDRP envisages bringing down the T&D losses to around 15% by the end of Tenth Plan.

*Statement-I*

*Details of amount sanctioned under APDRP*

(Rs. in crores)

Sl. No.	Name of State	Cost of the projects sanctioned	APDRP - Component
1	2	3	4
1.	Andhra Pradesh	1511.40	755.70
2.	Arunachal Pradesh	85.99	85.99
3.	Assam	408.54	408.54

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1	2	3	4
4. Bihar		831.69	415.84
5. Chhattisgarh		424.58	212.29
6. Delhi		946.46	473.23
7. Goa		302.40	151.20
8. Gujarat		1111.25	555.63
9. Haryana		453.41	226.70
10. Himachal Pradesh		327.81	327.81
11. Jammu & Kashmir		642.27	642.27
12. Jharkhand		444.85	222.42
13. Karnataka		1192.79	596.40
14. Kerala		474.26	237.13
15. Madhya Pradesh		679.08	339.54
16. Maharashtra		1888.97	944.48
17. Manipur		143.96	143.96
18. Meghalaya		181.90	181.90
19. Mizoram		111.28	111.28
20. Nagaland		47.22	47.22
21. Orissa		592.22	296.11
22. Punjab		741.18	370.59
23. Rajasthan		1238.19	619.10
24. Sikkim		154.73	154.73
25. Tamil Nadu		968.17	484.09
26. Tripura		107.92	107.92
27. Uttar Pradesh		824.13	412.07
28. Uttaranchal		361.51	361.51
29. West Bengal		420.92	210.46
TOTAL		17619.08	10096.11

**Statement-II**

*Percentage Transformation, Transmission & Distribution Losses  
(including energy unaccounted for) in States/UTs*

(Source: Central Electricity Authority)

Regional State/UT	2000-01	2001-02	2002-03
Northern Region:			
Haryana	39.82	39.22	37.65
Himachal Pradesh	23.38	25.55	21.16
Jammu & Kashmir	45.39	48.85	45.55
Punjab	26.58	27.70	24.42
Rajasthan	29.76	43.06	42.61
Uttar Pradesh	36.94	37.62	34.16
Uttaranchal	—	32.39	25.17
Chandigarh	25.41	24.97	24.06
Delhi	44.27	43.97	45.82
Western Region:			
Gujarat	28.14	26.87	28.52
Madhya Pradesh	46.07	44.55	43.31
Chhattisgarh	—	33.75	37.86
Maharashtra	33.81	37.28	34.01
D&N Haveli	39.84	27.22	40.26
Goa	28.70	25.18	40.26
Daman & Diu	11.38	7.52	14.95
Southern Region:			
Andhra Pradesh	36.63	26.81	30.11
Karnataka	34.93	33.83	24.57
Kerala	18.44	32.21	27.45
Tamil Nadu	15.72	16.06	17.31
Lakshadweep	6.71	10.94	11.29

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Regional State/UT	2000-01	2001-02	2002-03
Pondicherry	7.93	12.00	21.10
Eastern Region:			
Bihar	17.86	51.70	37.98
Jharkhand	—	26.39	21.19
Orissa	44.91	47.34	45.36
Sikkim	24.98	31.73	54.85
West Bengal	29.44	31.67	25.93
A&N Island	17.49	29.20	19.78
North Eastern Region			
Assam	40.71	42.78	38.30
Manipur	58.49	62.35	63.66
Meghalaya	20.97	22.66	21.92
Nagaland	24.60	52.32	56.71
Tripura	43.89	40.38	40.64
Arunachal Pradesh	34.41	53.58	38.95
Mizoram	45.42	<b>49.77</b>	46.91
All India	32.86	<b>3S.98</b>	<b>32.54</b>

#### **Allocation of funds to cut down T&D losses**

42. SHRIMATI S.G. INDIRA: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that the Government has allocated Rs. 1400 crores to States to cut down power transmission and distribution losses;

(b) if so, the details thereof;

(c) whether the Government had received any more proposal from the State Governments to enhance the allocations therefor; and